

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 22
(IB)-274(PB)/2019

IN THE MATTER OF:

Central Bank of India

.... Petitioner/Applicant

v.

M/s. R.S. Ingot and Billet Pvt. Ltd.

.... Respondent

Order Under Section 7 of Insolvency & Bankruptcy Code (Liq.)

Order delivered on 15.11.2022

CORAM:

JUSTICE RAMALINGAM SUDHAKAR

HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA

HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant

Mr. S. S. Bhati, PCS & Mr. Shobhan Mahanti,
Adv. Mr, Praveen Kumar, CS in IA-4757/2022

For the Liquidator

Mr. Prakhyat Sharma, Adv. with Mr. Debashis
Nanda, Liquidator

ORDER

IA-4757/2022

Due to paucity of time matter could not be taken up.

List the matter for physical hearing on 25.11.2022.

NA
— sd —
v

(RAMALINGAM SUDHAKAR)
PRESIDENT

— sd —

(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)